

**Central Administrative Tribunal  
Principal Bench, New Delhi**

C.P.No.178/2016 in O.A. No.3425/2014

Wednesday, this the 14<sup>th</sup> day of September 2016

**Hon'ble Mr. Justice Permod Kohli, Chairman  
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Manzar Elahi  
Aged 62 years (retd.)  
s/o Mr. Abdul Latif  
R/o H.No.581, Street No. 1B,  
Block B, Snagam Vihar  
New Delhi - 62

(Mr. Mohan Shyam Arya, Advocate)

..Applicant

Versus

1. Ms. Roshni Verma  
Secretary  
Union of India / Ministry of Textile  
Udyog Bhawan, Dr. Maulana Azad Road  
New Delhi – 110 011
2. Mr. Shivji Ram Meena  
Assistant Director  
Department of Textile  
(Handicraft), Regional Design & Technical  
Development Centre, 43, Okhla Industrial  
Estate New Delhi

..Respondents

(Mr. Hilal Haider, Advocate)

**O R D E R (ORAL)**

**Justice Permod Kohli:**

These contempt proceedings have been initiated for alleged non-compliance of Judgment dated 30.07.2015 passed in O.A. Nos. 3425 and 3426 of 2014. While disposing of the O.As., the following directions have been issued:-

“6. Having considered the submissions and in view of the stand taken and also keeping in view that against the claim of Rs.4,46,014/- a sum of Rs.3,76,108/- has already been paid and for the remaining amount the matter is under consideration, as stated by the learned counsel for the respondents, no purpose would be served by keeping these Applications pending, and it would be appropriate to dispose of the same at this stage with the direction to the respondents to examine the matter and take necessary decision expeditiously in respect of payment of the remaining dues along with the claim of interest, positively within a period of two months from today for payment of the applicant’s remaining dues, as claimed. In the event decision is not taken within the aforesaid period or the applicant feels aggrieved by the decision so taken, it would be open to him to seek such remedy as may be available to him under the law.”

2. From the above directions, it is clear that claim of the applicant was required to be considered for non-payment of the balance due amount and claim of interest. The respondents have produced a copy of compliance affidavit today. From its perusal, it appears that as against the final bill of the applicant for an amount of `4,10,794/-, the admissible amount of `3,76,108/- has been released. The last payment being of `23,170/- on 23.03.2016 and the other amounts are found inadmissible. The only direction issued to the respondents was to consider the claim of the applicant. The respondents having considered and paid the admissible amounts, no contempt is made out. Proceedings dropped.

**( K.N. Shrivastava )**  
**Member (A)**

**September 14, 2016**  
/sunil/

**( Justice Permod Kohli )**  
**Chairman**